

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/5683/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri T.K. Bhattacharjee,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati the 23<sup>rd</sup> September, 2019.

Sub: Car permission.

Ref:- Your Email dtd. 20.09.2019.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission retrospectively, to take your official allotted vehicle, at your own cost, to Guwahati for a day during your earned leave period for 6(six) days for w.e.f. 16.09.2019 to 21.09.2019.

Yours faithfully,

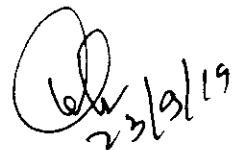
sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo **NO.HC.VII-87/1998/**5684**/A**, dated 23.9.19

Copy to:-

✓ 1 The System Analyst, Gauhati High Court

  
23/9/19

**JT. REGISTRAR (VIGILANCE)**

Rolan